

Civil Suit No. 11340/16
Meghraj Singh Vs Sahzad

Through Cisco Webex Video Conferencing

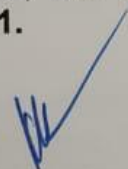
18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

PW-1 was partly cross-examined on 9-12-2019.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 10-02-2021 for cross-examination of PW-1.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.552/17

Rajinder Kumar Aggarwal Vs Brij Mohan

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 11-02-2021 for cross-examination of PW-1..



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit NO. 12870/16

CIS Bio International Vs RSL Lab Instruments Inc.

18.09.2020

Fresh miscellaneous application under section 151 CPC for placing court fees on record with affidavit has been received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh Binay Shankar Tiwari, Ld Counsel for the applicant: 9971132266)

Main file be summoned for 24-09-2020.

Ahlmad is also directed to intimate the Ld Counsel for the applicant telephonically about the next date of hearing.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 292/18

M/s Modline Finstock Pvt Ltd. Vs Kanhaiya Aggarwal & Ors

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 722/17

**Jamalaxmi Financial Services Pvt Ltd Vs. Rakesh Electicals &
Electronics & Anr.**

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to take steps for bring on record its new Authorized Representative.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.1334/17

Chander Shekhar Mittal @ Shekhar Mittal Vs Online Exports Pvt Ltd.

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Anil Kumar Gupta, Ld Counsel for the Plaintiff.

Sh Saurabh Jain, Ld Counsel for the defendant.

Ld Counsel for the defendant states that he has moved an application under order 18 rule 17 CPC for recalling of plaintiff's witness Sh Chander Shekhar Mittal for cross-examination. It is stated that due to some personal difficulty the counsel could not appear in the court and cross-examine the witness Sh Chander Shekhar Mittal on the date fixed. Ld Counsel for the plaintiff has stated that he has no objection if the abovesaid application of the defendant is allowed.

Heard.

In view of the facts narrated above by the Ld Counsel for the plaintiff and further in view of the no objection given by the Ld Counsel for the plaintiff, the application is hereby allowed and Ld Counsel for the defendant is given liberty to cross examine the said witness. Application under order 18 Rule 17 CPC is disposed off accordingly.

Put up for cross-examination of the plaintiff's witness Sh Chander Shekhar Mittal on 25-01-2021.

(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 140/17

M/s Satya Prakash & Bros.(P) Ltd. Vs Union of India

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Ansuiya Salwan, Ld Counsel for the DH.

Sh Dheeraj Kumar Singh, Ld Counsel for the JD.

Ld Counsel for PWD.

The Ld Counsel for the DH submits that the decretal amount has been received by the DH through RTGS and therefore, the decree stands satisfied and the execution petition may be disposed of as satisfied.

Statement of the Ld Counsel for the DH has been recorded separately and got signed by her by sending the same on her email ID @ anusalwan@gmail.com scanned copy of which she has sent back at the dedicated court ID duly signed by her.

Ld. Counsel for DH as well as DH is directed to deposit the hard copies of the statement made today within 15 days from the resumption of normal court work.

In view of the above facts and circumstances, the present execution petition is disposed of being satisfied.

Nazir is directed to return the bankers cheque bearing no. 000732 dated 25-08-2020 for an amount of Rs. 11,74,918/- (Rupees Eleven Lac Seventy Four Thousand Nine Hundred & Eighteen Only) drawn on State Bank of India, Branch Tis Hazari Courts, Delhi kept on record to the JD / his authorized representative or his counsel on production of their identity credentials against proper receipt.

At this stage, Ld Counsel for the JD further submits that vide order dated 6-08-2020 this Court had directed to attach his account number 30357419499 to the tune of the decretal amount, however, since now the execution petition stands satisfied, the attachment of the account may be withdrawn. Ld Counsel for the DH has no objection to the same. In view of the above, the Manager, State Bank of India, Branch Tis Hazari Courts, Delhi is hereby directed to do the needful and withdraw the attachment of the above stated account of the JD; the manager is further directed to credit the amount deducted by the bank from the account of JD on deposit of the said bankers cheque/ follow up of the proper bank procedures for this purpose. Let copy of this order be sent to the Bank concerned for doing the needful.

As prayed, let a copy of this order be given Dasti through electronic mode or physically to the Counsel for the JD for further convenience.

 File be consigned to Record Room
After due compliance.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 61699/16

Vinod Kumar Vs Bhawna Nayyar

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Teresa Kaushal, Ld Proxy Counsel for the DH.

DH is directed to file calculation sheet on or before the next date of hearing.

Put up on 15-01-2021 for purpose fixed.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 105/17

Magma Fincorp Ltd. Vs Charanjit Singh

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet on or before the next date of hearing.

Put up on 15-01-2021 for purpose fixed.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 245/2020

IIFL Finance Ltd vs The Kids Connection Play School & Anr

18.09.2020

Fresh execution petition received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Ms Amita Gaur, Ld Counsel for the Decree Holder: 9818485541)

Nazir to report for 23-10-2020.

Nazir is also directed to intimate the Ld Counsel for the DH telephonically.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No.128/18

M/s. Modine Finstock Pvt Ltd. Vs Babban Sah & Anr

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for filing of reply to the objections filed by the JD and for arguments on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 293/18

M/s Modline Finstock Pvt Ltd. Vs Kamal & Ors

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.145/20
Rallison Electricals Pvt Ltd. Shree Radha Krishna Sales Corporation

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

On 10-10-2019, this court directed the plaintiff for clarifying the calculation of the amount. However, the same has not been complied with. Put up for clarification / fresh arguments on leave to defend application on 27-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 289/18

M/s Modline Finstock Pvt Ltd. Vs Sudhir Kumar & Anr

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No.60777/16

LT Finance Ltd Vs Shanu N And Ors

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for arguments on objections of JD No. 2 for
08-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 290/18

M/s Modline Finstock Pvt Ltd. Vs Kalpana & Anr

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.145/20

Rallison Electricals Pvt Ltd. Shree Radha Krishna Sales Corporation

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

On 10-10-2019, this court directed the plaintiff for clarifying the calculation of the amount. However, the same has not been complied with. Put up for clarification / fresh arguments on leave to defend application on 27-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.12530/16
Bharti Gurnani Vs Murli Gurnani

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

An application under order 7 rule 11 CPC has been filed on behalf of defendant no. 1. Reply to the same is not on record.

Put up for filing of reply and arguments on the application under order 7 rule 11 CPC filed by defendant no. 1 on 27-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 291/18

M/s Modline Finstock Pvt Ltd. Vs Naresh Bagdi & Ors

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.13349/16

Vinay Kumar Vs Jai Pal Singh

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 18-01-2021 for DE.

Let defendant no. 2 & 4 to take steps for summoning the witnesses to prove the Will and registered Gift Deed as mentioned in the order dated 28-01-2020.

(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 1214/17

Neelam Vs Sat Narayan

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Previous cost not paid by the DH.

Put up for payment of previous cost of Rs. 1000/- by the DH and further proceedings on 15-11-2020.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.11836/16

Asha Rani Jindal Vs Ravinder Singh Anand

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh SC Singhal, Ld Counsel for the defendant nos. 1 & 2.

Ld Counsel for defendant nos. 1 & 2 submits that defendant no. 1 has since passed away and he has already filed copy of the list of LRs of the deceased defendant no. 1 on record on 19-12-2019. However, the Plaintiff has failed to take any steps for bringing on record the LRs of deceased Defendant no. 1.

Put up for consideration on 10-02-2021.


(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.8586/16

Ramesh Chandra through LRs Vs Mahesh Chandra

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Vipul Lamba, Ld Counsel for the plaintiff.

None for the defendant.

It is stated by the Ld Counsel for the plaintiff that the stay granted by the Hon'ble High Court is still continuing. In these circumstances, let the matter be put up on 16-12-2020 for further proceedings.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.18337/16

Sanjeev Kumar Gupta Vs HDFC Bank & Anr.

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh Ravinder Kumar Aggarwal, Ld Counsel for the defendants.

It is a contested matter.

Ld Counsel for the plaintiff is directed to supply the advance copy of the affidavit to be tendered in evidence on behalf of PW-2 to the Ld Counsel for the defendants at least fifteen days prior to the next date of hearing.

In view of the above and in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 02-02-2021 for PE.

(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Civil Suit No.9647/16
Palvinder Kaur Vs Raj Rani

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 10-02-2021 for PE.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 67/20

Madhu Malik Vs Rajesh Malhan

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Ranjit Singh, Ld Counsel for the DH.

Due to the limited functioning of the Nazarat Branch Warrant of attachment could not be issued of movable properties of the JD as per the list filed on the record.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 956/19

RBL Bank Ltd Vs Arun Kumar Bansal

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file the calculation sheet and affidavit as directed vide order dated 28-02-2020.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 977/19

M/s Home Credit India Finance Pvt Ltd Vs Pinky Kumar

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Bhaskar Shukla, Ld Counsel for the Df.

Due to the limited functioning of Nazarat Branch the Warrant of attachment could not be issued.

Put up for purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 578/19

HDFC Bank Through Its Authorised Person Sh Deepak Verma
Vs. Sarfaraz Ahmad S/o Shabbir Ahmad

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file fresh address of the JD on or before the next date of hearing.

Put up on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 595/19

HDFC Bank Ltd Vs Sachin Trehan

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Rajeev Kumar Ranjan, Ld Counsel for the DH.

DH has not filed the fresh address of the JD. Now, DH is again directed to file fresh address of the JD on or before the next date of hearing.

Put up on 22-01-2021 for abovesaid purpose.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 976/19

M/s Home Credit India Finance Pvt Ltd Vs Satbir Singh

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Bhaskar Shukla, Ld Counsel for the DH.

Due to the limited functioning of Nazarat Branch the Warrant of attachment could not be issued.

Put up for purpose already fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 503/19

HDFC Bank Ltd Vs Bharat Sharma

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file fresh address of the JD on or before the next date of hearing.

Put up on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

PC No. 15/19

Raj Kumar Vs State

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Vijay Sharma, Ld Counsel for the petitioner.

Ld Counsel for the petitioner submits that all the respondents have been served.

However, the proof of service to the respondent is not on record. Ld Counsel for the petitioner undertakes to file the same within a week from today.

Put up on 16-12-2020 for service report and for further proceedings.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 1430/18

Lal Chand Ahuja (deceased) (Through LR Sh Ramesh Ahuja) Vs
Allahabad Bank

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 830/18

M/s Cholamandalam Investments & Finance Co. Ltd. Vs. Lalit Bakshi
& Ors.

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 831/18

M/s Cholamandalam Investments & Finance Co. Ltd. Vs. Krishan Lal

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020

Ex. No. 939/18

Anil Kumar Gautam Vs Vimla

Through Cisco Webex Video Conferencing

18.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)

ADJ-01/West

THC/18-09-2020